

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)- 123(PB)/2017

IN THE MATTER OF:

Bank of Baroda Applicant/petitioner
Vs.
Amarpali Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

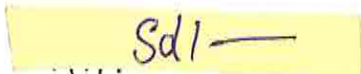
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Aditya Marwah, Advocate
For the Respondent : Mr. Ajay Kr. Jain, Advocate

ORDER

Notice of the application to the Counsel for the Noida Authority, Shri Vishnu Sharma. In addition, notice may also be served on the Noida Authority returnable on 19th December, 2017.
Process dasti only.

List the matter on 19th December, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)